

(iv) **Stream lining disbursement of loans by Banks of Midrapore District and need to open more Branches**

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, in Midnapore District, West Bengal, the Nationalised Banks in 1983 invested only Rs. 7.85 crores as against the target of Rs. 39.31 crores, that is, only 19.98 per cent of the target.

Out of the targeted sum of Rs. 39.31 crores, Rs. 27.59 crores was to be invested in agriculture which is the mainstay sector of this district's economy. But only Rs. 4.74 crores was sanctioned in this sector. In the industrial sector, against the target of Rs. 6.11 crores, the sanction is only Rs. 79 lakhs, that is, only 13 per cent of the target. This has naturally retarded the economic development of the district and the peasants and unemployed youth are extremely hard-pressed for loans.

Loans to Scheduled Caste and Scheduled Tribe people are also in the same deplorable condition. During the last year, out of 2900 cases sponsored to them, only 890 cases were sanctioned. Of these pending cases, as many as 660 cases are lying with the United Banks of India, the lead bank of the district and 290 cases with the State Bank of India. There are also reports that some of these cases of Scheduled Caste and the Scheduled Tribe have been refused because they could not find suitable guarantor even for a loan of Rs. 500 though no guarantor is required for these loans up to Rs. 2500 according to the R.B.I. norms.

I request the Minister of Finance to take it up with the authorities of the Nationalised Banks so that this situation is altered, the target can be fulfilled, sympathetic attitude is taken for disbursing loans to peasants, unemployed youth, Scheduled Caste and Scheduled Tribe applicants. I also request him for opening more branches in the District.

(v) **Tension in Heavy Water Plant at Talcher, Orissa**

SHRI AJIT BAG (Scrampore) : Sir, there was a lathi-charge resorted to by the CISF personnel on the employees of Heavy Water Plant at Talcher (Orissa) including on the personnel of the management on 28-2-84. Of late, interference by CISF in the day-to-day affairs of the industrial installations and collieries and even in the trade union disputes are on the increase. But the Talcher incident is on a different footing. The management itself has lodged a FIR complaint dated 21st February with the local police station about the high-handed actions of the CISF. It all started when the CISF suddenly and arbitrarily introduced a revised procedure of check up. When the workers refused to be provoked under such changed procedure; the CISF created a dispute on a matter which is extremely flimsy. They prevented the workers from going out of the project gate on cycle and insisted on their walking with their cycle. Even after the CISF withdrew their proposition, a CISF constable is reported to have insulted the project authorities by pushing the officer and later on, to have resorted to lathi charge on a section of workers injuring 14 of them. The incident points out the fact that the CISF is not responsible to the project authorities which is a normal feature in any industry. Therefore, I demand that Government should withdraw the CISF from Talcher and other places in order to allow normalcy to return at HWP, Talcher.

(vi) **Effective Steps needed to ban the manufacture and Sale of harmful drugs.**

SHRI K. LAKKAPPA (Tumkur) : Sir, It is reported that more than 1,200 drug formulations, harmful to health, are being widely sold through chemists' shops in the country. People are not sufficiently warned about their harmful effects and both the doctors and chemists are indirectly benefited at the cost of the people.

Actuated by motives of profit, drug manufacturing companies both Indian and multi-national are reported to be engaged in the production and distribution of many drugs which are harmful to patients.

While there is acute shortage in the case of some life-saving drugs, not less than 1,500 drug formulations are produced in the country. Many formulations out of them are reported to have been banned in many countries.

The Government, no doubt, issued an order last year banning the manufacture of some drugs but, the Government machinery is not effective enough in ensuring the enforcement of that order. In most States, the drug administrations are manned by a very limited personnel and, in many cases, their laboratories are not properly equipped to check the quality of drugs. Under these circumstances, the banned drugs continue to be sold.

Effective steps need, therefore to be devised to stop the manufacture and sale of all harmful drugs. With this end, the law enforcing machinery should be strengthened throughout the country. Campaigns should also be launched through the mass communications media to make people aware as to which drugs are banned and how their use is injurious to their health.

MR, DEPUTY SPEAKER : Mr. Eduardo Faleiro. I am calling him as a special case because he made a personal request. Hon. Members must be present in the House when their names are in the list.

(vii) **Grievances of College Students of Goa**

SHRI EDUARDO FALEIRO (Mormugao) : You are rewarding me for having waited for the last four weeks.

Sir, College Students in Goa have been recently agitating over the 100 per

cent fee hike imposed by the Bombay University to which the Goa colleges are affiliated. The increase is obviously a drastic one and the hike has adversely affected the students and their families. The agitation is also intended to voice the long-standing grievances of the colleges students in that Union Territory which are as follows :—

- (1) The Government of India has sanctioned the creation of a University in Goa several years ago. However, the University has not yet been established due to delay in finalisation of Goa University Bill.
- (2) The income ceiling for economically backward classes scholarships in Maharashtra is Rs. 10,000 while in Goa it is around Rs. 4,000. Parity in the income ceiling should be brought about.
- (3) It is necessary that a Desk of the Bombay University is set up in Goa and a Students Welfare Officer should be posted there by the University. The Campus Employment Scheme should also be introduced for the benefit of the students in the Union Territory immediately.
- (4) Courses in Marine Sciences including Marine Engineering, Marine Biology, etc., and such other courses which offer substantial employment opportunities to the people of that Union Territory should be initiated at the Post-Graduate Centre and the Degree Colleges there.

I would urge the Ministry of Education to use its good offices with the authorities of the Bombay University and take necessary action so that the above grievances of student community are settled at earliest